

1	2	3	4
18	Orissa	17898	91390
19	Punjab	3123	4058
20	Rajasthan	41841	50225
21	Sikkim	983	696
22	Tamil Nadu	29476	37155
23	Tripura	2400	4030
24	Uttar Pradesh	62233	209957
25	West Bengal	26141	53304
26	A & N Islands	32	461
27	Dadra & Nagar Haveli	261	127
28	Daman & Diu	4	25
29	Delhi	62	138
30	Lakshadweep	10	0
31	Pondicherry	0	276
32	Chandigarh	0	24
Total		377484	991519

[Translation]

Land Acquisition Act, 1894

*531. DR. LAXMINARAYAN PANDEY :
SHRI MULLAPALLY RAMACHANDRAN :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Government propose to amend the Land Acquisition Act, 1894 to expedite the process of rural development;

(b) if so, the main features thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) Yes, Sir. The Government proposes to amend the Land Acquisition Act 1894, which may, inter-alia, expedite the process of rural development also through execution of irrigation projects, construction of dams, reservoirs, roads and highways, development of marketing infrastructures, project for generation and supply of electricity, etc. However, the land is also acquired for other public purpose including execution of various developmental projects, including projects for industrialisation and urbanisation, which also absorb the surplus rural manpower in the secondary, tertiary and informal sectors; and thus

helps the economic development of rural and semi-urban population.

(b) The main features of the proposed Amendment Act are as follows:

(i) to give liberal compensation, increase solatium and empower the Collector to make consent award;

(ii) to reduce the total time in the land acquisition process;

(iii) to arrange physical resettlement and rehabilitation of persons displaced on account of, or in consequence to, the acquisition of land; and

(iv) to increase people's participation and transparency at all levels in the process of land acquisition.

(c) The Government is likely to take a final decision in this regard shortly.

Quality of Food Served During AI & IA Flights

*532. SHRI BHAGWAN SHANKER RAWAT : Will the Minister of CIVIL AVIATION be pleased to state:

(a) the agency by which the food is supplied during Air India and Indian flights;

(b) the criteria adopted in regard to quality of food supplied during flights; and

(c) the percentage of amount included for food in the air fare per passenger?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) Both Air India and Indian Airlines uplift food from the reputed flight kitchens/hotels/restaurants in the cities from which the flights are operated.

(b) Menus are made keeping in mind the flight timing, the sector length, the aircraft type, regional tastes, passenger preferences, etc. Periodic checks are carried out at the caterer's premises to ensure the quality of food served on board the aircraft.

(c) Air fare is fixed after taking into account cost of operations, competition etc. However, there is no fixed percentage of the cost of food in the airfare charged by the airlines.

[English]

Introduction of a Book on Human Rights during Training in Armed Forces

*533. SHRI SUSHIL KUMAR SHINDE :
SHRI MADHAVRAO SCINDIA :

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have prescribed a text book on Human Rights as part of training curriculum of armed forces personnel.

(b) the broad features of the text book; and

(c) the extent to which it is likely to minimise the frequent complaints of violation of Human Rights in respect of militants, infiltrants and insurgents by Security personnel?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (c) Army has a Training Publication on Human Rights which has been issued by Army Training Command to all training establishments and units. This publication forms the basis of training on human rights at all levels. In addition, the training establishments in the Army have their own training briefs on Human Rights.

The Training Note covers the subject of human rights and its training in seven chapters as under:-

- (a) Human Rights-General This chapter gives a brief introduction to the publication, its need and its layout.
- (b) Concept of Human Rights and its Evolution: Apart from performing the basic function of soldiering, personnel in the Army are also responsible citizens of the country. It is, therefore, essential that they are aware of the contemporary views on 'Human Rights' These are covered in detail in this chapter.
- (c) Operational Environment: This chapter covers the operational environment in which the Army personnel may be called upon to operate in so far as it relates to human rights during peace time.
- (d) Legal Aspect in Counter Insurgency Operations and Aid to Civil Authority: In this chapter, the legal provisions have been explained to deal with various situations to prevent any human rights violation.
- (e) Prevention of Human Rights Violations: In order to bring out certain essential lessons which can act as a guide in handling other situations, real life case studies have been selected and included in this chapter. Based on ongoing experiences, case studies are also forwarded to all units and formations from time to time by Headquarters, Army Training Command.
- (f) Dealing with the Media: This chapter covers the guidelines on interaction with the media.
- (g) Training: This includes the guidelines for training of personnel from the stage of Recruitment Training to training at unit/formation levels on Human Rights.

3. The training materials on human rights enable the Army personnel to know the fundamentals of the human rights so that they take utmost care to uphold the rights of human beings, whether they are civil militants, infiltrators or insurgents.

4. Violation of human rights by Army personnel is always treated as a disciplinary case and attracts stringent action as per Army Act, 1950.

[Translation]

New Posting Policy

*534. SHRI CHETAN CHAUHAN : Will the Minister of DEFENCE be pleased to state:

(a) whether the Government contemplate to formulate a policy under which it would be mandatory for the officers appointed under his Ministry to be posted in inaccessible and remote areas initially so that they can become familiar with the circumstances under which the brave soldiers are posted to safeguard our boundaries;

(b) if so, the details thereof; and

(c) the time by which the said policy is likely to be implemented?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) It is proposed that officers, working in the Ministry of Defence, will undergo familiarisation exercise in different parts of the country where Defence personnel are deployed at the beginning of their tenure in the Ministry and also at regular intervals, during their tenure.

(c) Two officers were deputed to the Siachin glacier area during June-July 1998, in the above context.

[English]

Revenue Earned from Commercial Exploitation of Surplus Railway Land

*535. SHRI PRITHVIRAJ D. CHAVAN Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have identified the surplus land across the country around big cities for commercial utilisation;

(b) if so, the details thereof;

(c) whether during 1994, the Parliamentary Committee had estimated that the commercial exploitation of surplus railway land would yield the annual revenue of Rs. 36,000 crores;

(d) if so, the steps taken to realise this big amount from the surplus land;

(e) whether the Railways have entered into an agreement with the Government of Maharashtra for sharing